

February, 2023



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# Newsletter

e-Committee, Supreme Court of India

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## Virtual Courts Launched In Ten Districts Of Odisha



On 03.02.2023, the Hon'ble Chief Justice of India, Dr Justice D Y Chandrachud in virtual mode in presence of Dr. S. Muralidhar, Chief Justice of the High Court of Orissa and the Judges of High Court of Orissa inaugurated virtual courts in ten districts of Odisha in the Gati Krushna Auditorium of Odisha

Judicial Academy, Cuttack. Justice S. Talapatra, Chairman and the members of the IT & AI Committee of the High Court were present at the event. The District Judges, Judicial Officers, Office Bearers of the Bar Associations and the officials of the district administration attended the event through virtual mode.

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A proposal for Virtual Court in the Districts was placed before the Supreme Court of India on the judicial side and was approved by the Supreme Court in order dated 14.12.2022 in TP(C) No.2419 of 2019 M/s. PLR Projects Pvt. Ltd. Vrs. Mahanadi CoalFields Ltd. and others. Accordingly, the High Court of Orissa has now decided to take a step forward in establishing dedicated Virtual Courts in 10 of the 30 Districts in the first phase. Virtual Courts have been established at Sambalpur, Ganjam at Berhampur, Bhadrak, Kalahandi at Bhawanipatna,

Khurda at Bhubaneswar, Bolangir, Koraput at Jeypore, Puri and Sundargarh at Rourkela. The areas were chosen based on the geographical location and the volume of cases filed from the Districts in the High Court. The Virtual Courts at Sambalpur, Bolangir, Sundergarh at Rourkela are in Western Odisha, Kalahandi at Bhawanipatna, Koraput at Jeypore and Ganjam at Berhampur in Southern Odisha, Balasore and Bhadrak in Northern Odisha, and Khurda at Bhubaneswar and Puri are in Eastern Odisha.

## Various Facilities of Odisha Virtual Courts:



These Virtual Courts will have video conferencing facilities and, importantly, a 'Back Office' where it will be possible for lawyers to e-file their cases with assistance from staff/officers dedicated to that purpose. Advocates or parties in person not familiar with computers can hand over the hard copy of the petition to the staff at the Back Office who will then scan and prepare and e-file the petition. The following services will be available through digital mode in these Virtual Courts:

(a) Scrutiny of e-filed cases and removal of defects;

(b) Numbering of the cases;

(c) Listing of cases, including mentioning before the High Court in virtual mode; and

(d) Submission of application for and issuance of certified copies of the orders and judgments.

These facilities are in addition to and not in substitution of any of the facilities for lawyers and litigants. Delivering the inaugural address Chief Justice of India, Dr D.Y. Chandrachud, applauded the initiative of the High Court of Orissa and said that the High Court has been a trailblazer in e-Initiatives and

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the movements spearheaded by it will turn into a National movement when the other High Courts in the country follow suit. The CJI said while most of the High Courts have only one seat and a few High Courts have a second Benche, the High Court of Orissa will be the first High Court to be accessible from all the Districts of the State. He congratulated Chief Justice Dr S. Muralidhar and said that this has been possible only due to his dynamic leadership and also lauded the efforts of the IT technicians, operators and staff. The CJI said the Virtual Court in Districts would ensure the decentralisation of justice administration and accessibility of the High Court to the Advocates of remote Districts. He added talent has no geographical boundaries and that the video conferencing facility in Virtual Courts will enhance access to court for lawyers in the smaller cities

who often find it difficult to practise in the High Court due to lack of accessibility. The CJI announced that a new initiative of translating its judgments into the regional languages with the use of AI tools has been adopted by the Supreme Court with the help of IIT, Madras and expressed hope that under the leadership of Dr S. Muralidhar, the High Court of Orissa would translate its judgments into Odia. The CJI also informed that the Supreme Court has launched e-Supreme Court Reports by which 35,000 judgments of the Supreme Court have been made available in the portal for use by the lawyers, Judges and litigants free of charge. The inaugural Ceremony held for the programme can be viewed on the YouTube channel: <https://www.youtube.com/watch?v=yz0qh69L-Ts>

## Inauguration Of e-Libraries For The 24 District Bar Associations of Odisha



Since the last two years the High Court of Orissa has been endeavouring to reach out to the people who are in need of justice. Providing e-Libraries to the Bar Associations of districts and outlying stations is one of the many initiatives undertaken by the High

Court of Orissa to strengthen the justice delivery system. e-Libraries enable lawyers to access research material and books. It helps in easy information retrieval. The service would benefit young lawyers as they are relatively new to the profession and might not have

sufficient resources. E-library has an advantage over traditional libraries in terms of space. Digital libraries can hold much data in very little physical space. The use of digital libraries is cost-effective compared to physical libraries. Dr S. Muralidhar, Chief Justice, High Court of Orissa, highlighted the objective behind providing e-Libraries to the Bar in the Districts and outlying stations. The Chief Justice said the idea is to uplift the level of the Bar across the State and to increase the research capabilities of young lawyers..The learned Judge said that the lack of means to have books would not be a constraint for legal research for young lawyers, even in remote places. He added that by strengthening the Bar, ultimately, the judiciary will be strengthened. The Chief Justice announced that online services of AIR and Manupatrafast. in and the CD ROM

versions of Orissa Law Times are being provided to the e-Libraries apart from the link of e-SCR of the Supreme Court of India where all the Judgments of the Supreme Court would be available. Delivering the keynote address, Justice K.M. Joseph highlighted the duties involved in the legal profession, referring to constitutional provisions and ethics. Justice Joseph said that the Bar should be in a position to deliver the promise of the Constitution to serve the people. He added that acquiring a law degree is not merely a means to earn a livelihood but a humble beginning for an arduous and never-ending quest for knowledge. Justice Joseph further said he considered the legal profession to be the greatest. It had the potential to make the lives of countrymen. Justice Joseph said a lawyer cannot afford to be ignorant of the law and rather should be a

perpetual student of the law. Stressing the importance of language in the legal profession, Justice Joseph urged young lawyers to be familiar with the judgments of the High Courts and Supreme Court and to read not only the law but also literature. On 20.02.2023, e-Libraries for the Bar Associations of 24 outlying stations of Odisha were inaugurated by Justice K.M. Joseph, Judge, Supreme Court of India, in virtual mode. Dr. Justice S. Muralidhar, Chief Justice and Judges of the High Court of Orissa were present on the occasion. The District Judges, Judicial Officers and Office Bearers of the Bar

Associations of the respective Districts virtually attended the event. Last year on 23.03.2022, the High Court of Orissa inaugurated 30 e-Libraries for the Bar of all the District Headquarters stations and two for the outlying stations at Koraput and Rourkela. Those Bar members have immensely benefited from the facility. The inaugural Ceremony held on 20.02.2023 for the inaugural programme can be viewed on the Court's YouTube channel by clicking the link below:-  
<https://www.youtube.com/watch?v=OOHM3c8foes>

## NJA's South Zone Regional Conference On "Contemporary Judicial Development & Strengthening Justice Through Law & Technology"



The South Zone Regional Conference on "Contemporary Judicial Developments and Strengthening Justice through Law & Technology" was held on 25.02.2023 and 26.02.2023 at TNSJA Headquarter, Chennai by NJA, Bhopal in collaboration with the Madras High Court and TNSJA. The Hon'ble Mr Justice Abhay S. Oka, Judge, Supreme Court of India, the Hon'ble Mr Justice A.P. Sahi, Director, NJA, Bhopal and the Hon'ble Mr. Justice T.Raja, Acting Chief Justice, Madras High Court along with the nominated Hon'ble Judges and Judicial Officer

from five HC of the South Zone viz., High Courts of Madras, Kerala, Andhra Pradesh, Karnataka and Telangana participated in the Conference. The following topics viz., (i) Contemporary Trends in Constitutional Law: Recent Judicial Developments, (ii) Precedential Value of High Court Judgments, (iii) Developments in Criminal Law: Issues and Challenges, (iv) Overview of E-Courts Project and (v) Emerging and Future Technology for Effective Judicial Governance were discussed in the Conference.

## High Court of Madras Inaugurates Online Certified Copy Application, E-Filing For Anticipatory Bail, E- Bail Bond Module And Service Through E-Notices



The Hon'ble Mr Justice T. Raja, Acting Chief Justice, Madras High Court, in the august presence of the Hon'ble Mr Justice M.Sundar, the Chairman and other Hon'ble Members of the Computer Committee inaugurated the mandatory e-filing initially for Anticipatory Bail Application and rolled out Online certified copy application portal, e- Bail Bond

module and Service through e-Notices on 06.02.2023 (Monday).

### **Online Certified Copy Application:**

The In-house Software team of the High Court of Madras has developed an Online Certified Copy Application portal for Madras High Court for issuing Certified Copies of Judgments / Orders /Documents and accessed through <https://www.mhc.tn.gov.in/eservices>

copy app. The Madras High Court has hosted a notification in ROC.No.12120A/2020/Comp3,dated: 03.02.2023 on the Madras High Court Website.

**Mandatory e-Filing for Anticipatory Bail Orders:**

The Madras High Court has already implemented the e-Filing facility in the Judicature of Madras High Court and now it has made e-Filing mandatory for Anticipatory Bail Application in the Principal Seat of Madras High Court and Madurai Bench of Madras High Court. The learned Advocate or Party-in-person is required to create a user account on the e-filing portal (<https://efiling.ecourts.gov.in>). A detailed guidelines and tutorial video and a notification has been hosted in the Madras High Court Website (<https://www.hcmadras.tn.nic.in>),

vide ROC.No.30036-A/2020/eCourt, dated 03.02.2023.

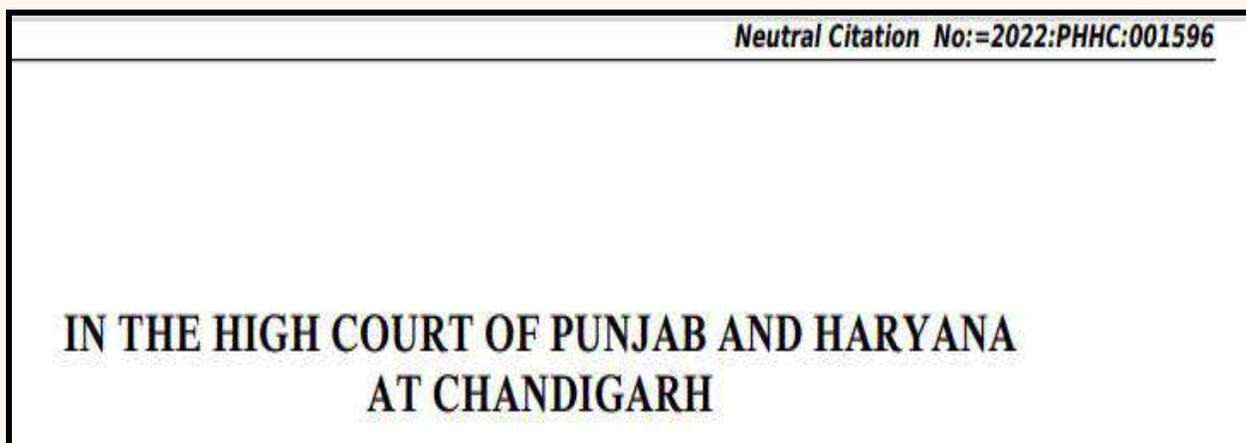
**E-Bail Bond Module:**

An e-bail bond module developed by the In-house software team, High Court of Madras for communication of Bail bonds via email in a secured format has been rolled out at Tuticorin District on a trial basis.

**Development of a customised module for e-service of Notices**

The Madras High Court has rolled out a customised module developed by the In house software team of Madras High Court for service of Notices via email for Criminal cases at the Principal Seat of Madras High Court to various Courts in the State of Tamil Nadu and a notification in ROC.No.135463-A/2022/Comp1, dated: 03.02.2023 has been hosted in the Madras High Court Website.

## High Court Of Punjab And Haryana Implements Neutral Citation & E-Court Fee



### Neutral Citation:

Neutral Citation has been implemented in Punjab and Haryana High Court from 02.03.2023. The citation number is affixed on the top right corner of every page of the final order/judgement.

### e-Court fee:

e-CourtFee module for verifying and locking receipt court fee in CIS of this

court has been developed, implemented on the live server and integrated with the Stockholding agency where court fee is deposited as per given treasury heads by the litigants. Moreover, the report's functionality for the same module according to the DPR Branch or user's requirement has been developed as well.

## High Court of Rajasthan Implements Leave Management System For Judicial Officers of District Judiciary



With a view to achieving paperless proceedings, a Portal for a Leave Management System has been developed to maintain the leave record of Judicial Officers of the District Judiciary. Through this portal, submission of online applications, reporting, orders and leave balance updation will be done online. Leave Rules, circulars, forms and JO Code list will also be available on this portal. Individual User IDs and passwords have been created for every Judicial Officer as well as

forwarding authority/ sanctioning authorities. The Portal for Leave Management System has been e-launched by Hon'ble Mr Justice Manindra Mohan Shrivastava, the Acting Chief Justice and Hon'ble Mr Justice Arun Bhansali, Chairman Steering Committee on 22.02.2023. The Portal has been made live w.e.f. 01.03.2023 for submitting online leave applications with the present practice of sending leave applications simultaneously for a quarter, i.e. March-April-May 2023.

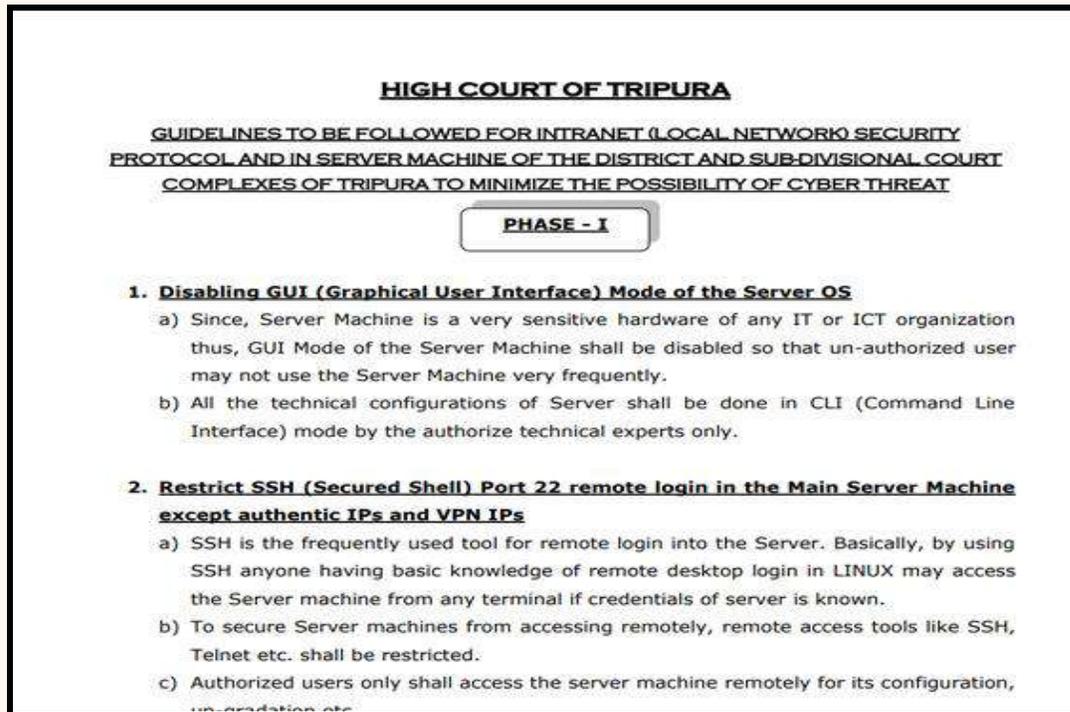
## Display of e-payment QR Code in the District and Sub-Divisional Court Complexes of Tripura



As an ICT initiative of the Registry of High Court of Tripura to enable easy access to the online payment portal i.e. [pay.ecourts.gov.in](http://pay.ecourts.gov.in) from the smartphones of the Advocates/Advocate Clerks/Litigants etc., a QR Code has been generated which was affixed in all the Court Complexes of Tripura. The QR Code has been affixed at such

conspicuous places (including in e-Sewa Kendras) of respective Court Complexes for easy access to making online payments of Court Fees, Fines etc., by the Advocates and litigants. The QR Code directs the user to the URL of the e-Pay portal (i.e. [pay.ecourts.gov.in](http://pay.ecourts.gov.in)). This facility will make the online payment of Court Fees and Fines easier.

## High Court of Tripura issues Circular for Intranet Security Protocol and in Server machine to minimise Cyber Threat



An initiative has been taken by the Registry of the High Court of Tripura to secure the local networks of the District and Sub-divisional Court Complexes of Tripura as well as to protect the Server Machine to minimise the possibility of Cyber

threat. Guidelines have been circulated to all the Court Complexes of District and Sub-divisional Judiciary of Tripura so that the security implementation may be made accordingly.

## High Court of Tripura Conducts One Day Training Programme ECT\_11\_2022 for Technical Staff of District Judiciary



On 05.02.2023, a Training programme for one day, i.e. ECT\_11\_2022, was organised in the auditorium of the High Court of Tripura, Agartala by the Tripura Judicial Academy. In the said training

programme all the System Officers and System Assistants attached to the District & Sub-Divisional Courts of Tripura under the eCourts Project were imparted training on various ICT topics.

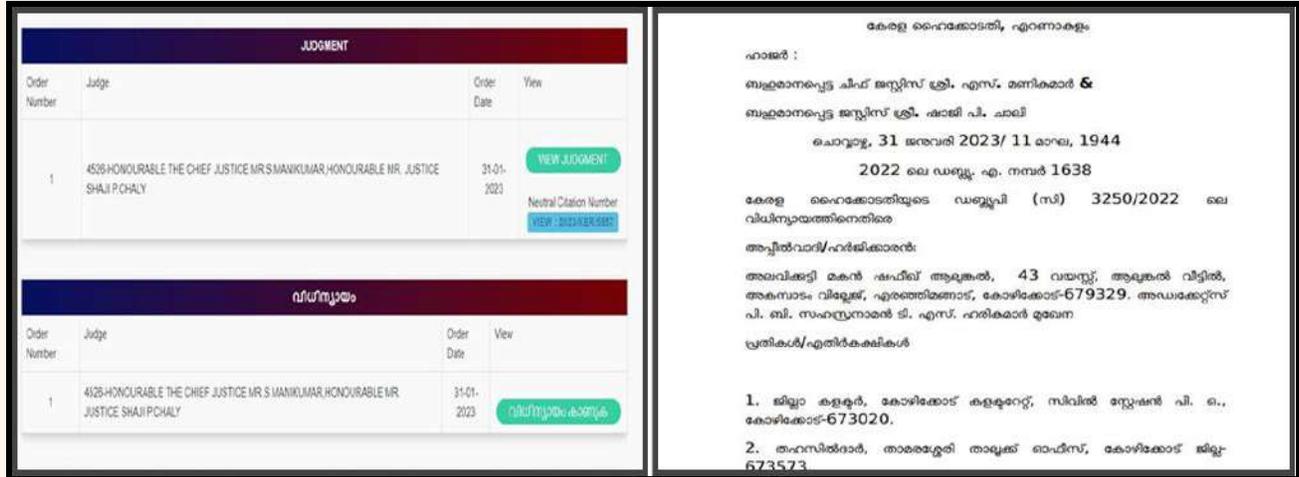
## Online eCourts Programme at Kaimur and Rohtas Judgeship by the High Court of Patna



On 11.02.2023 and 12.02.2023, an Online eCourts programme training was conducted at Kaimur and Rohtas Judgeship. This training has been imparted by the Master Trainers to the Judicial Officers posted in the Judgeships. The aim of this training is to make the Judicial Officers

understand the advanced concepts and features of CIS so that they can work on CIS smoothly and can deal with the other technical aspects related to their day-to-day Court work. There were a total number of twelve participants.

## Kerala High Court Publishes Judgement In Regional Language



On 21.02.2023, on the occasion of International Mother Language Day, the High Court of Kerala published two of its recent judgments in Malayalam, thereby becoming the first High Court in the country to publish judgments in our regional language. The judgement, which was written in English text, was translated into Malayalam by using the AI tool SUVAS, which is developed by the Supreme Court, to translate

judgments. The recent two judgments WA 1638/2022 and WA 926/2016, were passed by the Division Bench composed of Hon'ble Chief Justice S Manikumar and Justice Shaji P Chaly. Please click the link to view the judgement.

<https://hckinfo.kerala.gov.in/digicourt/Casedetailssearch/fileview?token=MjE1NDAwMDE2MzgyMDIyXzEucGRm&lookups=b3JkZXJzL21hbGF5YWxhbW9yZGVyYcy8yMDIy>

## High Court of Calcutta Conduct ICT & eCourts Induction Training Programme for Civil Judge Junior Division (ECT 17-2022)



As per the Annual Training Calendar of the West Bengal Judicial Academy 2022-2023, a Training Programme having code ECT\_17\_2022 was conducted through the offline mode under the supervision of the West Bengal Judicial Academy on 17.01.2023, 25.01.2023, 20.02.2023 & 23.02.2023, by utilising the

expertise of Core Master Trainer. The said training programme was organised on the topic of “ICT and eCourts Induction level” for newly recruited Civil Judge Junior Division (on Probation) of the State of West Bengal. A total of 26 judicial officers participated in the training session.

## Number Of Cases Dealt With (Virtual Hearings) On VC In High Courts And District Courts As On 28 February 2023

S. No.	High Court	High Courts	District Courts	Grand Total
1	Allahabad	241465	4236784	4478249
2	Andhra Pradesh	380254	1413459	1793713
3	Bombay	38949	85931	124880
4	Calcutta	139635	82616	222251
5	Chhattisgarh	103135	45179	148314
6	Delhi	317729	4548086	4865815
7	Gauhati – Arunachal Pradesh	2295	8128	10423
8	Gauhati – Assam	266175	340399	606574
9	Gauhati – Mizoram	3963	13268	17231
10	Gauhati - Nagaland	930	650	1580
11	Gujarat	388929	192948	581877
12	Himachal Pradesh	183904	101368	285272
13	Jammu & Kashmir	257806	461932	719738
14	Jharkhand	218343	643839	862182
15	Karnataka	1223451	124573	1348024
16	Kerala	160734	544734	705468
17	Madhya Pradesh	670206	791637	1461843
18	Madras	1424471	356714	1781185
19	Manipur	38695	15288	53983
20	Meghalaya	3029	28923	31952
21	Orissa	291773	250591	542364
22	Patna	276858	2141777	2418635
23	Punjab & Haryana	581047	1906016	2487063
24	Rajasthan	230081	179325	409406
25	Sikkim	482	12524	13006
26	Telangana	299031	190327	489358
27	Tripura	10585	12776	23361
28	Uttarakhand	75328	41556	116884
	<b>TOTAL</b>	<b>7829283</b>	<b>18771348</b>	<b>26600631</b>

## Statistics of Virtual Courts –28.02.2023

S.No	Establishment Name	Received	Proceeding Done	Contested	Paid Challans	Challan Amount
1	ASSAM TRAFFIC DEPARTMENT	69433	68851	337	18297	12722581
2	CHHATTISGARH TRAFFIC DEPARTMENT	88	83	0	34	68500
3	HARYANA TRAFFIC DEPARTMENT	412426	218810	261	3429	2995001
4	HIMACHAL PRADESH TRAFFIC DEPARTMENT	64268	41413	54	1441	2734253
5	JAMMU TRAFFIC DEPARTMENT	67558	62549	555	26300	13298190
6	KARNATAKA TRAFFIC DEPARTMENT	46224	46191	119	39115	324650240
7	KASHMIR TRAFFIC DEPARTMENT	215143	214038	4461	57966	31284543
8	KERALA (POLICE DEPARTMENT)	409723	60936	370	14265	7566192
9	KERALA TRANSPORT DEPARTMENT	383638	199136	1798	48316	69205402
10	MADHYA PRADESH TRAFFIC DEPARTMENT	24224	20380	26	933	550000
11	MAHARASHTRA TRANSPORT DEPARTMENT	34725	18676	20	1237	2248605
12	MEGHALAYA TRAFFIC DEPARTMENT	270	269	0	27	15500
13	NOTICE BRANCH DELHI TRAFFIC DEPART.	12935838	12595940	63615	1235347	879932055
14	ODISHA TRAFFIC CTC- BBSR COMMISSIONERATE	275384	256153	512	17686	17123501
15	PUNE TRAFFIC DEPARTMENT	6080	6056	17	584	113550
16	RAJASTHAN TRAFFIC DEPARTMENT	17919	16655	383	6769	4184960
17	TAMIL NADU TRAFFIC DEPARTMENT	141729	130912	1227	66578	603383190
18	TRIPURA TRAFFIC DEPARTMENT	221	221	0	4	2900
19	UTTAR PRADESH TRAFFIC DEPARTMENT	8012485	6546491	21450	424894	257204726
20	VIRTUAL COURT DELHI (TRAFFIC)	4300736	4275949	101897	1556249	1578270392
21	WEST BENGAL TRAFFIC DEPARTMENT	41785	41784	44	1912	1226702
	<b>Total</b>	<b>27453817</b>	<b>24815437</b>	<b>197129</b>	<b>3520799</b>	<b>3808667433</b>

## Status of Implementation of Rules of VC as of 28.02.2023

Sr. No.	High Court	Whether the Rules of Video Conferencing is implemented in HC	Whether the Rules of Video Conferencing is implemented in DC
1	Allahabad	Yes	Yes
2	Andhra Pradesh	No	No
3	Bombay	Yes	Yes
4	Calcutta	Yes	Yes
5	Chhattisgarh	Yes	Yes
6	Delhi	Yes	Yes
7	Gauhati – Arunachal Pradesh	Yes	Yes
8	Gauhati – Assam	Yes	Yes
9	Gauhati – Mizoram	Yes	Yes
10	Gauhati - Nagaland	Yes	Yes
11	Gujarat	Yes	Yes
12	Himachal Pradesh	Yes	Yes
13	Jammu & Kashmir	Yes	Yes
14	Jharkhand	Yes	Yes
15	Karnataka	Yes	Yes
16	Kerala	Yes	Yes
17	Madhya Pradesh	Yes	Yes
18	Madras	Yes	Yes
19	Manipur	Yes	Yes
20	Meghalaya	Yes	Yes
21	Orissa	Yes	Yes
22	Patna	Yes	Yes
23	Punjab & Haryana	Yes	Yes
24	Rajasthan	Yes	Yes
25	Sikkim	Yes	Yes
26	Telangana	Yes	Yes
27	Tripura	Yes	Yes
28	Uttarakhand	Yes	Yes
	<b>Implemented</b>	<b>27</b>	<b>27</b>
	<b>Not Implemented</b>	<b>1</b>	<b>1</b>

## Status of Implementation of Rules of e-Filing as of 28.02.2023

Sr. No.	High Court	Whether the Rules of e- Filing is implemented in High Court	Whether the Rules of e-Filing is implemented in District Courts
1	Allahabad	No	Yes
2	Andhra Pradesh	No	No
3	Bombay	Yes	Yes
4	Calcutta	Yes	No
5	Chhattisgarh	Yes	Yes
6	Delhi	Yes	Yes
7	Gauhati – Arunachal Pradesh	No	No
8	Gauhati – Assam	Yes	Yes
9	Gauhati – Mizoram	Yes	Yes
10	Gauhati - Nagaland	Yes	Yes
11	Gujarat	No	No
12	Himachal Pradesh	Yes	Yes
13	Jammu & Kashmir	Yes	Yes
14	Jharkhand	Yes	Yes
15	Karnataka	Yes	Yes
16	Kerala	Yes	Yes
17	Madhya Pradesh	Yes	Yes
18	Madras	Yes	Yes
19	Manipur	Yes	No
20	Meghalaya	No	No
21	Orissa	No	No
22	Patna	Yes	Yes
23	Punjab & Haryana	Yes	Yes
24	Rajasthan	No	No
25	Sikkim	Yes	Yes
26	Telangana	Yes	No
27	Tripura	Yes	Yes
28	Uttarakhand	Yes	Yes
	<b>Implemented</b>	<b>21</b>	<b>19</b>
	<b>Not Implemented</b>	<b>7</b>	<b>9</b>

## Status of Implementation of e-Sewa Kendras as of 28.02.2023

Sr. No.	High Court	Whether the e-Sewa Kendra is implemented in High Court	Whether the e-Sewa Kendra is implemented in District Courts	Functioning e- Sewa Kendras in District Courts
1	Allahabad	Yes	Yes	74
2	Andhra Pradesh	Yes	No	0
3	Bombay	Yes	Yes	42
4	Calcutta	Yes	Yes	7
5	Chhattisgarh	Yes	Yes	1
6	Delhi	Yes	Yes	7
7	Gauhati - Arunachal Pradesh	Yes	No	0
8	Gauhati - Assam	Yes	Yes	75
9	Gauhati - Mizoram	Yes	Yes	8
10	Gauhati - Nagaland	Yes	Yes	11
11	Gujarat	Yes	No	0
12	Himachal Pradesh	Yes	Yes	1
13	Jammu and Kashmir	Yes	Yes	9
14	Jharkhand	Yes	Yes	24
15	Karnataka	Yes	Yes	21
16	Kerala	Yes	Yes	117
17	Madhya Pradesh	Yes	Yes	28
18	Madras	Yes	Yes	2
19	Manipur	Yes	Yes	16
20	Meghalaya	Yes	Yes	1
21	Orissa	Yes	Yes	109
22	Patna	Yes	Yes	37
23	Punjab and Haryana	Yes	Yes	88
24	Rajasthan	Yes	Yes	1
25	Sikkim	Yes	Yes	10
26	Telangana	No	No	0
27	Tripura	Yes	Yes	15
28	Uttarakhand	Yes	Yes	10
	<b>Implemented</b>	<b>27</b>	<b>24</b>	<b>714</b>
	<b>Not Implemented</b>	<b>1</b>	<b>4</b>	<b>-</b>

## Status of Installation of Justice Clock in High Courts

Sr. No.	High Court	No of Items for which funds where released	No. of Items Procured/Purchased
1	Allahabad	2	2
2	Andhra Pradesh	1	1
3	Bombay	4	4
4	Calcutta	1	1
5	Chhattisgarh	1	1
6	Delhi	1	1
7	Gauhati (Arunachal Pradesh)	1	1
8	Gauhati (Assam)	1	1
9	Gauhati (Mizoram)	1	1
10	Gauhati (Nagaland)	1	1
11	Gujarat	1	1
12	Himachal Pradesh	1	1
13	Jammu & Kashmir	2	2
14	Jharkhand	1	1
15	Karnataka	3	3
16	Kerala	1	1
17	Madhya Pradesh	3	3
18	Madras	2	2
19	Manipur	1	1
20	Meghalaya	1	1
21	Orissa	1	1
22	Patna	1	1
23	Punjab & Haryana	1	1
24	Rajasthan	2	2
25	Sikkim	1	1
26	Telangana	1	1
27	Tripura	1	1
28	Uttarakhand	1	1
	<b>Total</b>	<b>39</b>	<b>39</b>

## Status of Implementation of e-Payments as of 28.02.2023

Sr. No.	High Court	Whether the Court Fee Act is amended to enable to receive the e-Payments	Whether the e-Payments facility implemented
1	Allahabad	Yes	Yes
2	Andhra Pradesh	No	No
3	Bombay	Yes	Yes
4	Calcutta	Yes	Yes
5	Chhattisgarh	Yes	Yes
6	Delhi	No	Yes
7	Gauhati - Arunachal Pradesh	No	No
8	Gauhati - Assam	Yes	Yes
9	Gauhati - Mizoram	No	No
10	Gauhati - Nagaland	No	No
11	Gujarat	Yes	Yes
12	Himachal Pradesh	Yes	Yes
13	Jammu and Kashmir	No	No
14	Jharkhand	Yes	Yes
15	Karnataka	Yes	Yes
16	Kerala	No	No
17	Madhya Pradesh	Yes	Yes
18	Madras	Yes	Yes
19	Manipur	Yes	Yes
20	Meghalaya	Yes	No
21	Orissa	Yes	Yes
22	Patna	Yes	Yes
23	Punjab and Haryana	Yes	Yes
24	Rajasthan	Yes	Yes
25	Sikkim	Yes	Yes
26	Telangana	Yes	No
27	Tripura	Yes	Yes
28	Uttarakhand	Yes	Yes
	<b>Implemented</b>	<b>21</b>	<b>20</b>
	<b>Not Implemented</b>	<b>7</b>	<b>8</b>

## Status of Implementation of ICJS as of 28.02.2023

Sr. No.	High Court	Whether ICJS implemented
1	Allahabad	Yes
2	Andhra Pradesh	Yes
3	Bombay	Yes
4	Calcutta	Yes
5	Chhattisgarh	Yes
6	Delhi	Yes
7	Gauhati - Arunachal Pradesh	No
8	Gauhati - Assam	Yes
9	Gauhati - Mizoram	Yes
10	Gauhati - Nagaland	No
11	Gujarat	No
12	Himachal Pradesh	No
13	Jammu and Kashmir	Yes
14	Jharkhand	Yes
15	Karnataka	Yes
16	Kerala	Yes
17	Madhya Pradesh	Yes
18	Madras	Yes
19	Manipur	Yes
20	Meghalaya	No
21	Orissa	Yes
22	Patna	Yes
23	Punjab and Haryana	Yes
24	Rajasthan	Yes
25	Sikkim	Yes
26	Telangana	Yes
27	Tripura	Yes
28	Uttarakhand	No
	<b>Implemented</b>	<b>21</b>
	<b>Not Implemented</b>	<b>7</b>

## E-Filing 3.0 Total Count on 28.02.2023

Sr.No.	State Name	No. of cases eFiled
1	Maharashtra	70388
2	Kerala	186076
3	Odisha	22347
4	Tripura	71
5	Uttar Pradesh	291
6	Uttarakhand	4
7	Bihar	77
8	Jharkhand	1
9	Chattisgarh	2
10	Manipur	97
<b>Total Count</b>		<b>279354</b>

## Status of eFiling in District Courts

Sr. No.	State	eFiling no. Generated cases
1	Assam	13
2	Chandigarh	17
3	Delhi	438895
4	Haryana	3049
5	Himachal Pradesh	48459
6	Jammu and Kashmir	724
7	Karnataka	60065
8	Madhya Pradesh	1443
9	Puducherry	34
10	Punjab	563
11	Rajasthan	2391
12	Sikkim	2404
13	Tamil Nadu	52297
14	West Bengal	27
<b>Total</b>		<b>610381</b>

## Status of e-Filing in High Court

Sr.No.	High Court	No. of cases eFiled
1	Andhra Pradesh	8970
2	Principal Bench Bombay - Original side	1495
3	Principal Bench Bombay - Appellate Side	1373
4	High Court of Bombay - Aurangabad Bench	57
5	High Court of Bombay - Nagpur Bench	50384
6	High Court of Bombay at Goa	154
7	Calcutta High Court, Appellate Side	5729
8	Calcutta High Court, Original Side	4561
9	Gauhati (Principal Seat)	6830
10	Gujarat	1832
11	Himachal Pradesh	1135
12	High Court of Jammu & Kashmir, Jammu	2357
13	High Court of Jammu & Kashmir, Srinagar	3868
14	Karnataka	8008
15	Karnataka, Kalaburagi Bench	795
16	Karnataka, Dharwad Bench	3169
17	Principal Seat of Madras High Court	288559
18	Madurai Bench of Madras High Court	9390
19	Patna	20460
20	Punjab & Haryana	13912
21	Rajasthan High Court, Jaipur Bench	7631
22	Rajasthan High Court, Jodhpur	2652
23	Sikkim	2002
24	Telangana	2342
25	Tripura	2550
	<b>Total</b>	<b>450215</b>

## Training/Awareness Programme During February 2023

S.No.	Dates of Programmes	Programme No.	Conducting Institute	Title of Programme	Participants	No. of Participants
1	9.02.2023	ECT_1_2023	e-Committee Supreme Court Of India	Demo on eSCR_ Free Judgements search portal	Judges, Advocates, Law students	36965
2	22.02.2023	NA	Kerala Judicial Academy	Refresher training program on eOffice	Ministerial Staff	200
3	25.02.2023-26.02.2023	P-1345	National Judicial Academy	South Zone-II "Regional Conference on Contemporary Judicial Developments and Strengthening Justice through Law & Technology	Judges & Judicial Officers	162
4	11.02.2023 & 12.02.2023	NA	High Court of Patna	Online eCourts Programme	Master trainers & Judicial officers	12
5	05.02.2023	ECT_11_2022	Tripura Judicial Academy	eCourts & ICT topics	System officers, System Assistant & Technical staff Of District judiciary.	23
6	20.02.2023 & 23.02.2023	ECT_17_2022	West Bengal Judicial Academy	ICt & eCourts Induction Training Programme	Civil Judge Junior Division	26
<b>TOTAL</b>						<b>37388</b>

**Click the link to watch demo on eSCR :**

<https://www.youtube.com/live/zWfvIxxkxRI?feature=share>

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